FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR WARDEN SURGICAL COMPANY PRIVATE LIMITED (UNDER CIRP) OPERATING AT PUNE, MAHARASHTRA – 411 016

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with ~~PAN/~~ CIN~~/ LLP No~~.	WARDEN SURGICAL COMPANY PRIVATE LIMITED CIN: U24239MH1970PTC014516
2.	Address of the registered office	7/8,PAREL HOUSE,DR,BORGES ROAD PAREL Mumbai MH 400012 IN
3.	URL of website	http://wardensurgical.com/
4.	Details of place where majority of fixed assets are located	Factory Office: 75/76, Jawahar Co-op. Industrial Estate, Kamothe, Navi Mumbai - 410 209
5.	Installed capacity of main products/ services	The company has only one segment of revenue i.e. Manufacturer in Hospital Equipments; The installed capacity of main products cannot be defined
6.	Quantity and value of main products/ services sold in last financial year	Revenue: From sale of manufactured goods: Rs. 1,86,81,208 /- From resale of goods: Rs. 1,74,60,933 /- For further information, please email wardencirp@gmail.com
7.	Number of employees/ workmen	23 employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Flat No. 7, Indrayani, Ganesh Nagar, Opp.Lekha Nagar, Agra Road, Nashik, Maharashtra - 422 009
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The detailed Invitation for Expression of Interest (EoI) mentioning eligibility criteria can be sought by an email to: wardencirp@gmail.com
10.	Last date for receipt of expression of interest	9th April, 2023
11.	Date of issue of provisional list of prospective resolution applicants	19th April, 2023
12.	Last date for submission of objections to provisional list	24th April, 2023
13.	Process email ID to submit EOI	wardencirp@gmail.com

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
WARDEN SURGICAL COMPANY PRIVATE LIMITED (UNDER CIRP)
OPERATING AT PUNE, MAHARASHTRA – 411 016

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sd/-
Shashant Sudhakar Yeola
Resolution Professional
IBBI Registration No.: IBBI/IPA-001/IPP00310/2017-18/10574
Flat No. 7, Indrayani, Ganesh Nagar, Opp.Lekha Nagar,
Agra Road,Nashik,Maharashtra ,422009
For Warden Surgical Company Private Limited (Under CIRP)

Date: 25/03/2023
Place: Nashik

बँक ऑफ महाराष्ट्र Bank of Maharashtra A GOVT. OF INDIA UNDERTAKING

Borivali West Branch (0092)
Kailash Kutir, Plot B, Maharashtra Nagar, Off L.T. Road, Borivali (W), Mumbai- 400 092
Tel No. 022-28903869/70/71
Email Id:- bom92@mahabank.co.in
Head Office:- Lokmangal,1501,Shivaji Nagar, Pune-5

AR04/Gold Loan/ SSS/2022-23 **Date:-21/03/2023**

AUCTION CUM FINAL REMINDER FOR GOLD LOAN ACCOUNTS

Borivali West Branch **Date: 14/03/2023**
Smt Savali Sandeep Satam
Dear Sir/Madam,
Ref: Sub: GL No 60392717705 dated 24/08/2021 for Rs.2,00,000/-
Please refer to out letter No AR04/Gold Loan/ SSS/2022-23 dated 10/02/2023 advising you to maintain adequate margin/regularize your captioned loan account.
In consideration / securing the subject credit facility you have executed the following documents:
1. Demand Promissory Note dated 24/08/2021
2. Right of Set off letter dated 24/08/2021
3. Application dated 24/08/2021
4. Term Loan /Cash Credit Agreement and Pledge of Gold/ Silver/ Ornaments/ Articles dated 24/08/2021

Now there is due and payable by you to the bank under the credit / loan facility a sum of **Rs 205881/- inclusive of interest up to 13/03/2023.** Despite repeated requests you have failed and neglected to pay the said outstanding dues and interest thereof. **We hereby finally call upon you to pay to the bank the said sum of Rs. 205881/- (interest upto 13/03/2023)** with interest at 9.30% compounded quarterly/half yearly/ monthly/ from 14/03/2023 till payment OR arrange to pledge the extra gold ornament(s) in consultation with the Branch within 7 days from the date of receipt hereof, failing which the Bank will be constrained to sell the gold ornaments pledged by you with the Bank by following due procedure and appropriate sale proceeds to your loan account by conducting auction/inviting tender/quotations/private treaty on the dated and place as mentioned hereunder.

Date of Auction: 28/03/2023
Place of Auction : Bank Of Maharashtra Borivali West
Kindly call on the undersigned for further information, if any required.

Yours faithfully,
Branch Manager,Borivali West Branch

बैंक ऑफ़ बड़ौदा Bank of Baroda विजया VIJAYA देना DENA

Sakinaka Branch:- 4 & 5 Town Centre, Mittal Industrial Estate,Sakinaka, Andheri Kurla Road, Andheri (East), Mumbai - 400059
Email : Sakina@bankofbaroda.com
Tel : 022-28508565

POSSESSION NOTICE (for Immovable property only)

Whereas,The undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 30.10.2021 Under Section 13 (2) of the said Act calling upon the Borrower **M/s. Ecokots Paper Products, M/s. Sorich Foils Limited (Partner of M/s Ecokots Paper Products), Mr. Chandrahas Babu Kotian (Partner and Guarantor M/s Ecokots Paper Products) M/s , Mrs. Priya Chandrahas Kotian (Partner and Guarantor M/s Ecokots Paper Products) & Mr. Prasanna Vittal Poojary (Guarantor)** to repay the amount mentioned in the notice being R**s.7,29,49,500.07/- + Unapplied Int. (Rupees Seven Crore Twenty Nine Lakhs Forty Nine Thousand Five Hundred And Seven Paisa Only) as on dated 28.10.2021** plus unapplied / unserviced Interest, within 60 days from the date of receipt of the said notice.

The borrower and others mentioned hereinabove having failed to repay the amount, notice is hereby given to the Borrower and others mentioned hereinabove in particular and to the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with Rule 9 of the said Rule on this **21st day of March of the year 2023.**

The borrower and the others mentioned hereinabove in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda for an amount of Borrower **M/s. Ecokots Paper Products, M/s. Sorich Foils Limited (Partner of M/s Ecokots Paper Products), Mr. Chandrahas Babu Kotian (Partner and Guarantor M/s Ecokots Paper Products) M/s , Mrs. Priya Chandrahas Kotian (Partner and Guarantor M/s Ecokots Paper Products) & Mr. Prasanna Vittal Poojary. (Guarantor)** To repay the amount mentioned in the notice being **Rs.7,29,49,500.07/- + Unapplied Int. (Rupees Seven Crore Twenty Nine Lakhs Forty Nine Thousand Five Hundred and Seven Paisa Only) as on dated 28.10.2021 and interest thereon.**

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Immovable Property:
1. Hypothecation of Stock and Book Debts.
2. Hypothecation of Plant & Machinery Present and Future.
3. Registered Mortgage of Factory Land & Building Survey No. 66/8/PAIKEE 1 Admeasuring About 6200 Sq Mt. Situated At Manda Village Umbergaon Taluka Valsad District- 396 155.

Sd/-
Damanjeet Singh
Chief Manager, Sakinaka Branch
Authorised Officer, Bank of Baroda
Date:- 21.03.2023
Place:- Valsad

बँक ऑफ इंडिया BOI Bank of India Relationship beyond banking

Dahanu Road Branch: Shop Nos. 51 to 55, First Floor, Vaibhav Commercial Complex, Irani Road, Dahanu Road (West), **Tel.:** 9175393226.
E-mail: DahanuRoad.MumbaiNorth@bankofindia.co.in

POSSESSION NOTICE

Whereas,
The undersigned being the **Authorized Officer** of the **Bank of India, Dahanu Road Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with rule (rule3) of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated **27-12-2022** calling upon the borrowers **Mr. Ramjeet Sukkhu Yadav** to repay the amount mentioned in the notice being **Rs. 21.02 Lakhs (Rupees Twenty Lakhs Two Thousand)** plus interest there on within 60 days from date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **21st day of March, 2023.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India Dahanu Road Branch for an amount **Rs. 21.02 Lakhs (Rupees Twenty Lakhs Two Thousand)** as on 27-12-2022 plus interest & expenses thereon until payments in full.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act in respect of time available, to redeem the secured assets

Description of immovable property

All the part and parcel of the property situated at Flat No. 405, 4th floor, Jay Maa Apartment, constructed on NA land bearing Khata No. 2403 bearing Survey No. 112/1/P, 12/P, 13/P, 1/P,1/P,1/P2, Damruwadi, at Village - Umbergaon, Dist. Valsad, Gujarat - 396171.

Owned by Mr. Ramjeet Sakkhu Yadav

Date: 21/03/2023 (Chief Manager)
Place: Dahanu Road Authorized Officer
Time: 01:50 pm Bank of India

इंडियन बैंक Indian Bank इलाहाबाद **ALLAHABAD**

DOMBIVALI EAST BRANCH : Sudama Plaza, Manpada Road, Dombivli (E)-421 201, Dist. Thane, Maharashtra • **Contact No.** (0251) 0251 2801 676 / 77

POSSESSION NOTICE (For Immovable Property) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

WHEREAS : The undersigned being the **Authorized officer** of the **Indian Bank** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **09.01.2023** calling upon the **borrowers (1) Mr. Samind Sudharkar Jadhav** (Borrower & Mortgager) **& (2) Mrs. Priya Samind Jadhav** (Co-Borrower) to repay the amount mentioned in the notice ₹ **19,84,118/- (Rs. Ninteen Lakhs Eighty Four Thousand One Hundred Eighteen only)** as on **09.01.2023** and the said amount carries further interest at agreed rate from **08.1.2023** till date of repayment **within 60 days** from the date of receipt of the said notice with further interest and incidental charges **w. e. f. 08.01.2023.**

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this **23rd day of March of the year 2023.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank,Dombiveli East Branch for an amount of ₹ **19,84,118/- (Rs. Ninteen Lakhs Eighty Four Thousand One Hundred Eighteen only)** as on **09.01.2023** and the said amount carries further interest at agreed rate from **08.01.2023** till date of repayment.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:

Flat No. 406, 4th floor, Swaraj Residency, Near Shani Mandir, Bhopar Road, Gate No. 3, Ekta Nagar, Opposite Shanti Niketan Complex, situated at Survey No. 22, Hissa No. 9,Village Nandivli, Dombivali (East) - 421 204, Taluka : Kalyan, District : Thane.

Sd/-
Date : 23.02.2023 **Authorised Officer,**
Place: Dombivali, Dist. Thane For **Indian Bank**

TATA

TATA CAPITAL HOUSING FINANCE LTD.

Branch Address: Tata Capital Housing Finance Limited 4th Floor | A Building- Lodha i Think Techno Complex off Pokhran Road 2 ,Behind TCS Yantra Park Complex, Near Voltas HRD Centre| Thane West |400 607

Loan Account No: 9153050

"Notice is hereby given to the public in general and in particular to MR. PRASHANT DESHPANDE (Borrower) and MRS. POONAM PRASHANT DESHPANDE MRS. VASANTI SHANKARRAO DESHPANDE, (the Co-borrower (s) and Guarantor/ or their legal heirs/representatives, that the Authorised Officer of TATA Capital Housing Finance Ltd. (TCHFL), by following due procedure under SARFAESI Act, has taken the Physical Possession of the Immovable Property more particularly described in Schedule below, mortgaged with TCHFL. Despite giving several notices the Borrower and Co-borrower have failed/ neglected to remove inventory lying in the premises. Hence, vide this notice the borrower and co borrower are given last chance to remove the inventory lying in the Immovable property within 07 days from the date of publication of this notice, failing which the Authorised Officer shall proceed with disposal of the inventory according to merit. The Authorised Officer and TCHFL shall not be held responsible for the same.

Schedule of Property

Flat No 504 on the 5TH Floor, E Wing in the Building known as "Komal Apartment" situated at Sagaon Nandivali Pada, Dombivali.

Date: - 25.03.2023 **Sd/- Authorised Officer**
Place : Mumbai **Tata Capital Housing Finance Limited**

FEDERAL BANK YOUR PERFECT BANKING PARTNER

Loan Collection & Recovery Department - Mumbai Division
The Federal Bank Ltd. Loan Collection & Recovery Department - Mumbai Division, 134, 13th Floor, Joly Maker Chamber II, Nariman Point, Mumbai-400 021
E-mail : mumlcrd@federalbank.co.in,
Phone : 022-22022548 / 22028427
CIN: L65191KL1931PLC000368, Website : www.federalbank.co.in

POSSESSION NOTICE

Whereas the undersigned being the authorised officer of the Federal Bank Ltd. under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) **issued a demand notice dated 16-12-2022** calling upon the borrowers **(1) Mr. Philipose Cherian, Son of Mr. Cherian Philip and 2) Mrs. Mini Philipose, Wife of Mr. Philipose Cherian, both at** Flat No. C/003 Ground Floor, Shreegan CHS, Plot No. 6, near Cosmos School, LBS (SPS) Marg, Bhandup West, Mumbai, Maharashtra-400 078, **to repay the amount mentioned in the notice being Rs. 9,01,081.50 (Rupees Nine Lakhs One Thousand Eighty One and Paisa Fifty only) together with interest and costs within 60 days from the date of receipt of the said notice.**

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on this **20th day of March of the year 2023.**

The borrower's attention is invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties).

The borrower in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Federal Bank Ltd. for an amount of **Rs. 8,97,837.50 (Rupees Eight Lakhs Ninety Seven Thousand Eight Hundred Thirty Seven and Paisa Fifty Only) as on 19/03/2023 together with further interest and cost/other charges thereon.**

Description of the Security Property

All the piece and parcel of the Flat No. 003 admeasuring 33 Sq.Mtrs. (355 Sq.Ft.) built up area or thereabout on the Ground Floor of C-Wing building known as Shreegan Co-Operative Housing Society Ltd. at plot No. 6, SPS Marg, near Cosmos High School, Bhandup (West), Mumbai-400 078 bearing C.T.S No. 373A of Revenue Village Kanur/Kanjur, Taluka Kurla, MSD comprised in Sy No. 104(pt)within the limits of Mumbai Suburban District, Maharashtra State, within the Registration and Sub Registration District of Kurla-4, bounded presently on East : Swami Samarth Math, West : D-wing, North : Ganat CHS and South : Gahangiri CHS.

For, The Federal Bank Limited
Assistant Vice President & Division Head
Loan Collection & Recovery Department - Mumbai Division)
(Authorised Officer under SARFAESI Act)
Date : 20/03/2023
Place : Bhandup

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR NANAI DAIRY PRIVATE LIMITED OPERATING IN MANUFACTURE OF FOOD PRODUCTS AND BEVERAGES AT POYANJE, PANVEL

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Nanai Dairy Private Limited CIN: U15209MH2009PTC189530
2.	Address of the registered office	G-1, Avishkar Empress, K. W. Chitale Path, Behind Portuguese Church, Dadar (w), Mumbai-400 028
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	Sudhanagar, At Post Poyanje, Taluka Panvel, District Raigad, Panvel - 410206
5.	Installed capacity of main products/ services	Can be sought by writing an email to RP
6.	Quantity and value of main products/ services sold in last financial year	Can be sought by writing an email to RP
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by writing an email to RP
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The eligibility criteria is mentioned in detailed Invitation for Expression of Interest to submit Resolution Plan(s) ("Invitation") available with RP.
10.	Last date for receipt of expression of interest	9th April, 2023
11.	Date of issue of provisional list of prospective resolution applicants	19th April, 2023
12.	Last date for submission of objections to provisional list	24th April, 2023
13.	Process email id to submit EOI	nanai.cirp@gmail.com

Note: No business activities of the Corporate Debtor are carried out for last several years.

For Nanai Dairy Private Limited
Prakash Dattatraya Naringrekar
Resolution Professional
Regd. No. IBBI/IPA – 002/IP – N00270/2017 – 18/10783
Regd. Address: 503 – A, Blue Diamond CHS Ltd, Chincholi Bunder, Link Road Junction, Malad West, Mumbai - 400064
Date: 25.03.2023
Place: Mumbai

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR WARDEN SURGICAL COMPANY PRIVATE LIMITED (UNDER CIRP) OPERATING AT NAVI MUMBAI - 410 029

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with CIN	WARDEN SURGICAL COMPANY PRIVATE LIMITED CIN: U24239MH1970PTC014516
2.	Address of the registered office	7/8,PAREL HOUSE,DR,BORGES ROAD PAREL Mumbai MH 400012 IN
3.	URL of website	http://wardensurgical.com/
4.	Details of place where majority of fixed assets are located	Factory Office: 75/76, Jawahar Co-op. Industrial Estate, Kamothe, Navi Mumbai - 410 209
5.	Installed capacity of main products/ services	The company has only one segment of revenue i.e. Manufacturer in Hospital Equipments; The installed capacity of main products cannot be defined
6.	Quantity and value of main products/ services sold in last financial year	Revenue: From sale of manufactured goods: Rs. 1,86,81,208 /- From resale of goods: Rs. 1,74,60,933 /- For further information, please email wardencirp@gmail.com
7.	Number of employees/ workmen	22 employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Flat No. 7, Indrayani, Ganesh Nagar, Opp.Lekha Nagar, Agra Road, Nashik, Maharashtra - 422 009
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The detailed Invitation for Expression of Interest (EoI) mentioning eligibility criteria can be sought by an email to: wardencirp@gmail.com
10.	Last date for receipt of expression of interest	9th April, 2023
11.	Date of issue of provisional list of prospective resolution applicants	19th April, 2023
12.	Last date for submission of objections to provisional list	24th April, 2023
13.	Process email ID to submit EOI	wardencirp@gmail.com

Sd/-
Shashant Sudhakar Yeola
Resolution Professional
IBBI Registration No.: IBBI/IPA-001/IPP00310/2017-18/10574
Flat No. 7, Indrayani, Ganesh Nagar, Opp.Lekha Nagar, Agra Road,Nashik,Maharashtra ,422009
For Warden Surgical Company Private Limited (Under CIRP)
Date: 25/03/2023
Place: Nashik

POSSESSION NOTICE

HDFC WITH YOU, RIGHT THROUGH

HOUSING DEVELOPMENT FINANCE CORPORATION LIMITED
Mumbai Branch: HDFC Spenta – CRM Dept, 2nd Floor, Next to HDFC Bank House, Mathuradas Mills Compund, Senapati Bapat Marg, Lower Parel West, Mumbai - 400 013. Tel: 022-66113020.
Regd. Office: Ramon House, H.T. Parekh Marg, 169, Backbay Reclamation, Churchgate, Mumbai – 400 020.
CIN: L70100MH1977PLC019916. **Website:** www.hdfc.com

Whereas the Authorised Officer/s of **Housing Development Finance Corporation Limited**, under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower (s) / Legal Heir(s) and Legal Representative(s)	Outstanding Dues	Date of Demand Notice	Date & Type of Possession	Description of Immovable Property (ies) / Secured Asset (s)
1	MR SHARMA RAJEEV	Rs. 35,52,432/- As of 28-FEB-2022*	21.03.2022	21.03.2023 (PHYSICAL POSSESSION)	FLAT NO. 203, FLOOR-2, YADNI APARTMENT CHSL, WING-A, PLOT NO 2, VILLAGE SOPARA, LAXMIBEN CHEDDA NAGAR, NALASOPARA(W) DIST PALGHAR 401303.

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the borrower mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC have taken possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of Housing Development Finance Corporation Ltd.

Borrower attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower is requested to collect the respective copy from the undersigned on any working day during normal office hours.

For Housing Development Finance Corporation Ltd.
Sd/-
Authorised Officer
Place: MUMBAI
Date: 24-MAR-2023

CFM Asset Reconstruction Pvt. Ltd. THINK TRUST

Corporate Office: Unit No. 19-NE, 19th floor,The Ruby, Senapati Bapat Marg,Near Ruparel College,Dadar (West), Mumbai -400028

APPENDIX-IV-A [See proviso to rule 8(6)]
PUBLIC NOTICE FOR AUCTION CUM SALE

Notice is hereby given to the public in general and in particular to the Borrower (s) & Guarantor(s) that the below described immovable property mortgage to the secured creditor, the Possession of which has been taken by the Authorised Officers of Muthoot Home Fin (I) Ltd, the Secured Creditor , will be sold through Public auction on 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis' on 25-04-2023 along with future interest, cost, other expenses till full realisation of outstanding dues etc; due to secured creditor.

Sr No.	Borrower(s)/ Co-Borrower (s)/ Guarantor(s) / Loan Account No.	Demand Notice Date and Amount	Reserve Price (RP)	Earnest Money Deposit (EMD) (10% of RP)	Description of the Immovable property
1	**Amruth Mohanlal Gehloth / Sumitra Amruthilal Gehlothe / 002-00001310**	**19-Sep-18/Rs.1222730/-** (Rupees Twelve Lac Twenty Two Thousand Seven Hundred Thirty Only)	**Rs.1038000/-** (Rupees Ten Lac Thirty Eight Thousand Only)	**Rs.103800/-**(Rupees One Lac Three Thousand Eight Hundred Only)	Flat No. 101, 1St Floor, Admeasuring 480 Sq. Fts., Area Known As "Sai Gandh Apartment", Situated At Survey No. 30/1, Plot No. 1 & 2, New Survey No. 30/1A, Plot No. 1,2, Village Bopele, Tal. Karjat, Dist. Raigad, Mharashtra-410101. More Particularly Mentioned In The Sale Deed Registered As Document With Sr. No. 314, Dated 07/01/2017 In The Office Of Joint Sub Registrar Karjat-2.
2	**Anand Baburao Shinde / SHOBHA ANAND SHINDE / 002-00001350**	**10-Oct-18/Rs.1545467/-** (Rupees Fifteen Lac Forty Five Thousand Four Hundred Sixty Seven Only)	**Rs.976125/-**(Rupees Nine Lac Seventy Six Thousand One Hundred Twenty Five Only)	**Rs.97612.5/-**(Rupees Ninety Seven Thousand Six Hundred Twelve and Fifty Paise)	Flat No.203, 2Nd Floor, Adm. 570.Sq.Fts,Sai Gandh Apartment,Near Kalubai Gaondevi Mandir, Kashele Road, S. No. 30/1A/1 & 30/1/A/2,Village Bhopale, Neral,Tal, Karjat, Raigad,Maharashtra-410101.More Particularly Sale Deed No.2881/2016 Dated 09/12/2016 Before Sub-Registrar Office Karjat-2.
3	**Abdul Qayyum Shah / Sabrunisha Abdul Qayyum Shah / 002-00000896**	**26-Oct-18/Rs.1130229/-** (Rupees Eleven Lac Thirty Thousand Two Hundred Twenty Nine Only)	**Rs.871312.5/-**(Rupees Eight Lac Seventy One Thousand Three Hundred Twelve and Fifty Paise)	**Rs.87131.25/-**(Rupees Eighty Seven Thousand One Hundred Thirty One and Twenty Five Paise)	Flat No.201,Adm. 345 Sq.Fts.,2nd Floor,"C" Wing,Soham Residency,Surve No.78/13,Village-Kalher,Bhiwandi,Thane,Maharashtra-421302.More Particularly mentioned in Sale Deed No.5536/2016 Dated 07/11/2016 in the office of joint Sub Registrar Palghar.
4	**Nitin Maruti Gaikar / Maruti Goma Gaikar / Pramila Nitin Gaikar / 002-00001332**	**21-Jan-19 /Rs.1130617/-** (Rupees Eleven Lac Thirty Thousand Six Hundred Seventeen Only)	**Rs.744937.5/-**(Rupees Seven Lac Forty Four Thousand Nine Hundred Thirty Seven and Fifty Paise)	**Rs.74493.75/-**(Rupees Seventy Four Thousand Four Hundred Ninety Three and Seventy Five Paise)	Flat No. 001, Ground Floor, admeasuring 435 sq. ft. Built-up area, in the Building known as "Sai Gandh Apartment", situated at Survey No. 30, Hissa No. 1A1,1A2, Near Kalubai Gaondevi Temple, Kashele Road, Village Bopele, Tal. Karjat, Dist. Raigad – 410101, Maharshtra, More particularly mentioned in the Sale Deed Registered as Document with Sr. No. 472/2017 Dated 18/02/2017 in the office of Joint Sub Registrar Karjat-2.
5	**Shailesh Shantilal Patel / Harsha Shailesh Patel / 002-00201934**	**28-Aug-19/Rs.1191628/-** (Rupees Eleven Lac Ninety One Thousand Six Hundred Twenty Eight Only)	**Rs.904250/-**(Rupees Nine Lac Four Thousand Two Hundred Fifty Only)	**Rs.90425/-**(Rupees Ninety Thousand Four Hundred Twenty Five Only)	Maan Apartment, B Wing,Flat No.204. Survey No. 1/1,, Plot No. 3, Village Maan, Taluka Palghar, Palghar, Maharashtra, 401501
6	**Navin Chinman Patel / Neeta Avin Patel / 002-00201921**	**01-Feb-20/Rs.1312153/-** (Rupees Thirteen Lac Twelve Thousand One Hundred Fifty Three Only)	**Rs.868000/-**(Rupees Eight Lac Sixty Eight Thousand Only)	**Rs.86800/-**(Rupees Eighty Six Thousand Eight Hundred Only)	Flat No.301, 3rd Floor, B wing, Maan Apartment , Village :Maan , Near Indian Oil Petrol Pump, Maan, Boisar East , Palghar - 401501
7	**Sayalu Sayanna Pusalelu / Anusaya Sayalu Pusalelu / 002-00000917**	**22-Mar-19/Rs.1654929/-** (Rupees Sixteen Lac Fifty Four Thousand Nine Hundred Twenty Nine Only)	**Rs.1550765/-**(Rupees Fifteen Lac Fifty Thousand Seven Hundred Sixty Five Only)	**Rs.155076.5/-**(Rupees One Lac Fifty Five Thousand Seventy Six and Fifty Paise)	FlatNo. 001 Ground Floor, Adm.379.54.Sq.Fts A Wing, Rushikesh Residency Jai Mata Di Compound Thane, Maharashtra, More Particularly Mentioned in the Sale Deed No 5733 Dated 28.11.2016 registered at Sub-Registrar OfficeSub-Registrar Thane
8	**Sunil Vishnupant Barage / MANISHA SUNIL BARAGE / 009-00900560**	**21-Jan-19/Rs.1415457/-** (Rupees Fourteen Lac Fifteen Thousand Four Hundred Fifty Seven Only)	**Rs.1113000/-** (Rupees Eleven Lac Thirteen Thousand Only)	**Rs.111300/-**(Rupees One Lac Eleven Thousand Three Hundred Only)	Flat No.102 3rd Floor, Malhar Sankul Adm.17.10Sq.Mts Super build-up (Including Area of Balcony.2.18.Sq.Mts) Nangiwali Dargah Near Sunil Raj Hotel,Kolhapur-416001 having registered bearing Sale Deed No.5956/2017 Dated16/102017 Sub-Registrar office Karveer-1 Kolhapur

1. The Auction is being held on '**AS IS WHERE IS BASIS', 'AS IS WHAT IS BASIS' AND 'WHATEVER IS THERE IS BASIS'**
2. The detailed terms and conditions of the auction sale are incorporated in the prescribed tender form, available at Corporate Office, Unit No. 19-NE, 19th floor,The Ruby, Senapati Bapat Marg,Near Ruparel College,Dadar (West), Mumbai-400028/ Muthoot Homefin India Ltd, 2nd floor,Omkar Towers,C.S.No.1077,Rajaram Road, Bagal Chowk, Near ICICI Bank,Above Muthoot Finance(Gold Loan Branch),Kolhapur-416001
3. Last Date of Submission of Sealed Bid/Offer in the prescribed tender forms along with EMD payable by way of Demand Draft in Favor of 'Muthoot Homefin (India) Ltd'. along with KYC is on **14-04-2023 till 4:00 PM** at the Office address mentioned herein above. Tenders that are not filled up completely or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.
4. Date of Inspection of the Immovable Property is on **06-04-2023 between 1.00 P.M to 3.00 PM.**
5. Date of Opening of the Bid/Offer Auction Date for Property is **25-04-2023** at the above mentioned Office address at 1:00 PM. by the Authorised Officer.
6. The MHIL C/O CFM-ARC shall not be responsible for payment of any outstanding statutory notice & Encumbrances / taxes arrears etc. if any & their Responsible to pay the sum would be that of the Successful auction purchase. The Intending bidder should make their own independent inquiries regarding the Encumbrances Title of property & also inspect & satisfy themselves.
7. The Highest bidder shall be subject to approval of MHIL C/O CFM-ARC Ltd. Authorised Officer shall Reserve the right to accept all any of the offer /Bid so received without assign any reason whatsoever. His decision shall be final and binding.
8. The Borrower(s)/Guarantor(s) are hereby given **30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002** to pay the sum mentioned as above before the date of Auction failing which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to CFM-ARC, in full, before the date of sale, auction is liable to be set aside.

For further details, contact the Authorised Officer, at the above mentioned Office address Contact Person - **Rohit Brahmandande:8850733695 & Nishigandha Patil: 7774858118**

Sd/-
(Authorized Officer & Chief Manager)
CFM ASSET RECONSTRUCTION PVT. LTD
Acting as trustee of CFMARC Trust -1-2-3
Place : Maharashtra
Date : 25.03.2023

यूनियन बैंक ऑफ इंडिया Union Bank of India
भारत सरकार का उपक्रम A Government of India Undertaking
आन्ध्रा Andhra कार्पोरेशन Corporation

STRESSED ASSETS MANAGEMENT BRANCH : 104, Ground Floor, Bharat House, Mumbai Samachar Marg, Fort, Mumbai-400 023, Maharashtra. • **E-mail :** samvmumbai@unionbankofindia.bank

SALE NOTICE FOR SALE OF IMMOVABLE / MOVABLE PROPERTY

30 days E-Auction Sale Notice for Sale of Immovable / Movable Assets under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rule, 2002

NOTICE of **30 days** is hereby given to the **public in general** and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the **constructive / POSSESSION** of which has been taken by the Authorized Officer of **Union Bank of India** (Secured creditor), will be sold on **"As is where is", "As is what is"** and **"Whatever there is"** on the dated mentioned below, for recovery of dues as mentioned hereunder to **Union Bank of India** from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder :-

DATE & TIME OF E-AUCTION FOR PROPERTY : 26.04.2023 at 11.00 a. m. to 01.00 p. m.

Name of the Borrower, Co-Applicant & Guarantor	Amt. due
Name of the Borrower, Co-Applicant & Guarantor:- 1. M/s. Shilpi Flocking Pvt. Ltd. 2. Brijeshratap R. Singh **(Borrower & Guarantor)**; **3.** Late Rangabahadur Singh & its Legal heirs **(Borrower & Guarantor)**; **4.** Sureshpratap R. Singh **(Borrower & Guarantor)**; 5. Sanjay Rajaram Singh **(Borrower)**; 6. **M/s. Sumeet Property Developers Pvt. Ltd.**	**Amt. due : ₹ 16,06,30,615.13** as per Demand notices with further interest thereon, cost & expenses.

Property No. 1 :- Amalgamated Residential Flat No. 1001 & 1002, 10th Floor, A Wing, Sheth Residency Park, Old Karlekar Wad, Mulund (E), Mumbai, **Admeasuring** 1546.62 Sq. Ft. Carpet Area. ➤**Boundaries Bounded By :** ✶**North :** B Wing; ✶**South :** Mahatma Phule; ✶**East :** Omkar Society; ✶**West :** Ekvira Society
▪ **Reserve Price (In Crores) :** ₹ 3.33 ▪ **Earnest money to be deposited (In Crores) :** ₹ 0.34

Property No. 2 :- Residential Flat No.1003, 10th Floor, A Wing, Sheth Residency Park, Old Karlekar Wadi, Mulund (E), Mumbai, **Admeasuring** 667 Ft. Carpet Area. ➤**Boundaries Bounded By :** ✶**North :** B Wing; ✶**South :** Mahatma Phule; ✶**East :** Omkar Society; ✶**West :** Ekvira Society
▪ **Reserve Price (In Crores) :** ₹ 1.57 ▪ **Earnest money to be deposited (In Crores) :** ₹ 0.16

Property No. 3 :- Non Agriculture Land bearing Survey No. 81, Hissa No. 6, Survey No. 104, Hissa No. 1 & 2, Village : Pogaon, **admeasuring** 7043 sq. mtrs. Taluka : Bhiwandi, Dist. Thane in the name of **M/s Sumeet Property Developers (I) Pvt. Ltd.** ➤**Boundaries Bounded By :** ✶**North :** Road; ✶**South :** Open Plot; ✶**East :** Open Plot; ✶**West :** Open Plot.
▪ **Reserve Price (In Crores) :** ₹ 5.06 ▪ **Earnest money to be deposited (In Crores) :** ₹ 0.51

Property No. 4 :- Non-Agricultural Industrial Land Situated at Land Bearing Survey No. 155/A (Part) at Sapronde Village Off Wada Bhivandi Road, Taluka : Wada **admeasuring** 24900 sq. mtr. **District :** Thane. **Owner : Mr. Brijesh Pratap Singh.** ➤**Boundaries Bounded By :** ✶**North :** Open Plot; ✶**South :** Dinkarpada Kondia Road; ✶**East :** Open Plot; ✶**West :** Sapronde Village.
▪ **Reserve Price (In Crores) :** ₹ 5.11 ▪ **Earnest money to be deposited (In Crores) :** ₹ 0.52

Property No. 5 :- Non-Agricultural Land bearing Survey No. 17, 25 & 99, Hissa No. 1A(PT), Village Pogaon, Off. Bhiwandi Nasik Highway, (Within Bhiwandi Nizampur City Municipal Corporation), Bhiwandi, Dist. Thane. **Admn.** 3646 Sq. Mtr., in the name of **M/s. Sumeet property Developers (I.) Pvt. Ltd.** ➤**Boundaries Bounded By :** ✶**North :** Road; ✶**South :** Open Plot; ✶**East :** Open Plot; ✶**West :** Open Plot.
▪ **Reserve Price (In Crores) :** ₹ 2.61 ▪ **Earnest money to be deposited (In Crores) :** ₹ 0.27

Property No. 6 :- Non-Agricultural Land at Survey No. 115, Plot No. 1 to 24 (Old Survey No. 105, Hissa No. 1B, 4), Village, Antrat Tarfe Varadi, Taluka : Karjat, Dist.Raigad **adm.** 10600 Sq. Mtrs. In the name of **Mr. Brijesh Pratap Singh.** ➤**Boundaries Bounded By :** ✶**North :** Neral Kashale Road; ✶**South :** Open Plot; ✶**East :** Open Plot; ✶**West :** Open Plot.
▪ **Reserve Price (In Crores) :** ₹ 2.71 ▪ **Earnest money to be deposited (In Crores) :** ₹ 0.28

• Date of Demand Notice : 01.06.2018 • Date of Possession Notice : 04.03.2023 (Under Symbolic Possession)

For detailed terms and condition of the sale, Please refer to the link provided i. e. https://www.ibapi.in OR www.mstcecommerce.com OR www.unionbankofindia.co.in

DATE OF INSPECTION OF ALL THE PROPERTY ON 24th APRIL 2023 (With Prior Appointment)

For Registration & Login and Bidding Rules visit https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp

For Further Details Contact :
Mr. Sidhartha Mhade, Authorised Officer,
Mob. No. 8980518779 (During office Hours)

sd/-
Authorised Officer,
Union Bank of India
Date : 21.03.2023
Place : Mumbai / Thane, Maharashtra

IN THE COURT OF SMALL CAUSES AT MUMBAI
R.A.N. Application No., 13 of 2022

1. **Shri Deepak Satramdas Bidichandani**, Age 63 years,)
Indian Inhabitant, Occupation : Business.)
2. **Shri Naresh Satramdas Bidichandani**, Age 61 years,)
Indian Inhabitant, Occupation : Business, Both residing at)
58/1453, MIG, Adarsh Nagar, Worli, Mumbai - 400 025.)
... Applicants

Versus

Shri Indru Jiwantram Bidichandani, Age about 85 years,)
Indian Inhabitant, Occupation : Business, residing at)
504, Daffodils, 56, Pali Hills, Bandra (West), Mumbai - 400 050.)
... Respondent

To,
The Defendant (Respondent) abovenamed,

WHEREAS, the Applicant abovenamed has filed above R.A.N. Application against the Respondent for fixation of standard rent @Rs. 100/ and / or any other amount this Hon'ble Court thinks fit & proper in respect of the suit premises viz. Room No. 58/1453, MIG, Adarsh Nagar Society Worli, Mumbai - 400 025, and for such other and further reliefs, as prayed in the Application.

You are hereby directed to file your Reply with list of documents within 30 days from the date of service of summons.

You are hereby warned to appear before the Hob'ble Judge Presiding in Court Room No. 11, 4th Floor, Old Building, Court of Small Causes, L. T. Marg, Mumbai - 400 002, in person or by authorized Pleader duly instructed on the 06th April, 2023 at 2.45 p.m., to show cause against the Application, failing wherein, the said Application will be heard and determined Ex-parte.

You may obtain the copy of said Application from Court Room No. 11 of this Court.

Given under seal of the Court, this 23rd day of January, 2023

Sd/- **Additional Registrar**

BRIHANMUMBAI MAHANAGARPALIKA

TREE AUTHORITY
-PUBLIC NOTICE-

In accordance with the provision under section 8 (3) (C) of the Maharashtra (Urban Areas) Protection & Preservation of Trees Act 1975 (As modified upto January 2018) **04** proposal from 'D' ward, **01** proposal from 'E' ward, in **Zone-I, 03** proposal from 'G/NORTH' ward, **02** proposal from 'G/SOUTH' ward, **01** proposal from 'F/NORTH' ward in **Zone-II**, Total 11 proposals are received for getting approval of Tree Authority/ Municipal Commissioner, Chairman, Tree Authority for removal of trees.

The information of the trees for cutting / Transplanting in above mentioned proposals is available on mcgm website - www.mcgm.gov.in - About us ward/Department Department manuals Gardens & Tree Authority 230 - Adv - 7 days - Z-I, II.

On account of pandemic covid-19, citizens are requested to send the objections/suggestions on Email - sg.gardens@mcgm.gov.in on or before Dt. 3/4/23 only instead of attending hearing personally on Dt. 3/4/23 Objections/suggestions received after this date will not be entertained which may please may noted.

Supdt.of Gardens & Tree officer of the Tree Authority Penguin Building, 2nd Floor, Veermata Jijabai Bhosale Udyan, Dr. Ambedkar Road, Byculla (E), Mumbai-400 027.
Tel. No. 23742162, Email - sg.gardens@mcgm.gov.in

Sd/-
Supdt. of Gardens & Tree Officer
PRO/3199/ADV/2022-23

Avoid Self Medication

वीर सावरकर अवमान प्रकरणाचे पडसाद मुख्यमंत्री एकनाथ शिंदेंचे जोरदार प्रत्युत्तर

■ मुंबई

वीर सावरकरांविषयी राहुल गांधी यांनी अवमानकारक वक्तव्य केल्यामुळे गुरुवारी भाजपा - शिवसेनेच्या आमदारांनी विधिमंडळाच्या पायऱ्यांवर जोडेमारो आंदोलन केले होते. मात्र, त्यावर काँग्रेस-राष्ट्रवादीने शुक्रवारी देखील आक्षेप घेत सभागृहात हा मुद्दा उपस्थित केला. सत्ताधारी आमदारांकडूनही त्याला जोरदार प्रत्युत्तर देण्यात आले. त्यामुळे गोंधळ निर्माण झाल्याने विधानसभा अध्यक्ष राहुल नार्वेकर यांनी सभागृहाचे कामकाज तीन वेळा तहकूब केले. त्यानंतर सभागृहाचे कामकाज सुरू होताच मुख्यमंत्री एकनाथ शिंदे यांनी हस्तक्षेप करीत काँग्रेस-राष्ट्रवादीचा कठोर शब्दांत समाचार घेतला. तुमचे नेते स्वातंत्र्यवीर सावरकर यांचा वारंवार अवमान करीत आहेत. पण, सावरकरांचा अवमान करणे हे देशद्रोहाचे काम आहे', अशा शब्दांत मुख्यमंत्री एकनाथ शिंदे यांनी काँग्रेस-राष्ट्रवादीचा समाचार घेतला.. शिंदे म्हणाले, नाना पटोले तुम्हाला एकच सांगतो, जेव्हा आपण दुसऱ्याकडे बोट दाखवतो, तेव्हा आपल्याकडे तीन बोटं असतात. त्यामुळे सभागृहाचे पावित्र्य प्रत्येकाने जपले पाहिजे. सावरकरांचा वारंवार अवमान करणे हे देशद्रोहाचे काम आहे. आम्ही बोलत नाही याचा अर्थ आम्ही बोलू शकत नाही, असा घेऊ नका. पंतप्रधान नरेंद्र मोदी यांनी देशाचे नाव जगभरात पोहोचवले. त्यांच्याविषयी तुम्ही अवमानकारक बोलता. राष्ट्रभक्ती, राष्ट्रप्रेम ज्यांच्या नसानसात भिनले आहे, त्यांच्याविषयी तुमचा नेता असे वक्तव्य करतो. आमच्या लोकांचे फोटो, पोस्टर झळकावत नको नको ते बोलले गेले. गद्दार, खोके घेतले म्हणून हिणवले गेले, ते तुम्हाला चालले का? असा सवाल मुख्यमंत्री एकनाथ शिंदेंनी उपस्थित केला.एकनाथ शिंदे म्हणाले, मुख्यमंत्र्यांना खोके म्हणणे, मिंधे म्हणणे, चोर किंवा गद्दार म्हणणे हे कुठल्या आचारसंहितेत बसते नाना? असा सवाल शिंदे यांनी काँग्रेस आमदार नाना पटोले यांना केला. शिंदे म्हणाले की, आम्ही जोडे मारण्याचे समर्थन केले नाही, करणारही नाही. परंतु स्वातंत्र्यवीर सावरकरांचा वारंवार अवमान करणे हे देशद्रोहाचे काम आहे. सावरकरांचा अवमान आम्ही सहन करणार नाही.

पुढे एकनाथ शिंदे म्हणाले, नाना तुम्हाला वैयक्तिक घेण्याची गरज नाही. आपल्या देशाची कीर्ति जगभरात पोहोचवण्याचे काम पंतप्रधान मोदी यांनी केले. त्यामुळे पंतप्रधानांचा अवमान सहन करणार नाही. लोकशाही धोक्यात आहे असे विरोधक म्हणाले, तर भारत जोडो यात्रा कशी निघाली? असा सवाल मुख्यमंत्री शिंदे यांनी यावेळी उपस्थित केला.

सावरकर अवमानप्रकरणी गदारोळ! मुनगंटीवार संतापले

■ मुंबई

विधानसभेत गुरुवारप्रमाणे शुक्रवारीही गदारोळ पाहायला मिळाला. यावेळी पंतप्रधान नरेंद्र मोदी यांच्याविरोधात विधानसभेत घोषणाबाजी करण्यात आली. यावेळी भाजप आमदार सुधीर मुनगंटीवार संतापले आणि म्हणाले की, 'देशाचे पंतप्रधान आहेत नरेंद्र मोदी. २३ कोटी मतदारांनी निवडून दिले आहे. कुणाच्या औकातीत नाही हे. कुणाच्या भीकेवर ते पंतप्रधानपद नाही.'

यानंतर सभागृहाचे कामकाज तीन वेळा स्थगित करण्यात आले.. त्यानंतर सभागृहाचे कामकाज सुरू झाले आणि यासंदर्भात शनिवारी सकाळी निकाल देणार असल्याचे विधानसभा अध्यक्षांनी सांगितले.

विधिमंडळाच्या पायऱ्यांवर गुरुवारी काँग्रेस नेते राहुल गांधींच्या फोटोला जोडे मारो आंदोलन सत्ताधारी आमदारांनी केल्यामुळे सभागृहात गदारोळ झाला होता. यावेळी विधानसभा विरोधी पक्षनेते अजित पवार यांनी या आंदोलनावर आक्षेप नोंदवला होता. त्यानुसार विधानसभा अध्यक्ष राहुल नार्वेकर यांनी यासंदर्भात तपास करून कारवाई करणार असल्याचे सांगितले होते. पण अद्याप कोणतीही कारवाई झाली नसल्यामुळे शुक्रवारी काँग्रेस नेते नाना पटोले यांनी संबंधितांच्या निलंबनाची मागणी केली पटोलेंच्या या मागणीवर भाजप आमदार आशिष शेलार यांनी सवाल उपस्थित केला. ते म्हणाले की, याच सदनाच्या पायऱ्यांवर मुख्यमंत्र्यांना खोके-बोके म्हणतात, तेव्हा काय होते? मुख्यमंत्री संविधानिक पदावर बसलेले नाहीत का? मुख्यमंत्र्यांना खोके-बोके म्हटले जाते ते कसे चालते?, असा सवाल शेलारांनी उपस्थित केला. याच दरम्यान विरोधी बाकांवरून 'मोदी चोर है' अशी घोषणाबाजी करण्यात आली. हा वाद आणखी पेटू नये म्हणून विधानसभा अध्यक्ष राहुल नार्वेकरांनी यात मध्यस्थी करून अहवाल तपासून निर्णय घेऊ, असे सभागृहाला सांगितले. पण तरीदेखील सभागृहातील गोंधळ हा

काही थांबला नाही. त्यावेळेस भाजप आमदार सुधीर मुनगंटीवार संतापले.

मुनगंटीवार म्हणाले की, 'देशाचे पंतप्रधान आहेत नरेंद्र मोदी. २३ कोटी मतदारांनी निवडून दिले आहे. कुणाच्या औकातीत नाही हे. कुणाच्या भीकेवर ते पंतप्रधान पद नाही. पळपुट्या माणसाच्या पक्षाने मोदींना चोर म्हणणे सहन करणार नाही. ती तर बाहेरची भूमिका होती. पण सभागृहात मोदींना चोर म्हटले गेले आहे.'

विरोधकांचा आवाज दाबण्याचा प्रकार काँग्रेस हा लढा रस्त्यावर उतरून लढेल

■ मुंबई

राहुल गांधी यांची खासदारकी रद्द करण्याच्या निर्णयाच्या निषेधार्थ काँग्रेस व राष्ट्रवादी काँग्रेसने शुक्रवारी विधानसभेतून सभात्याग केला. राहुल गांधींची खासदारकी रद्द करणे अत्यंत दुर्दैवी व लोकशाही विरोधी घटना आहे. हा विरोधकांचा आवाज दाबण्याचा प्रकार आहे, असा आरोप या पक्षांनी या प्रकरणी केला. त्यानंतर विधानसभेच्या पायऱ्यांवर या कारवाईच्या निषेधार्थ जोरदार घोषणाबाजी केली.. या प्रकरणी काँग्रेस प्रदेशाध्यक्ष नाना पटोले यांनी विधिमंडळाबाहेर पत्रकारांशी संवाद साधला. त्यात त्यांनी ही घटना अत्यंत दुर्दैवी व लोकशाहीविरोधी असल्याचा आरोप केला. 'नरेंद्र मोदी सरकारने लोकसभा अध्यक्षांच्या माध्यमातून आज राहुल गांधी यांची खासदारकी रद्द केली. हा लोकशाहीविरोधी निर्णय आहे. मेहुल चोकशी, नीरव मोदी, ललित मोदी आदी पंतप्रधान नरेंद्र मोदी यांचे मित्र हजारो कोटींचा चुना लावून देशातून पळून गेलेत. राहुल गांधी यांनी याविरोधात आवाज बुलंद करत आहेत. पण त्यांचा आवाज दाबला जात आहे,' असे पटोले म्हणाले.

'राहुल गांधी यांनी पंतप्रधान मोदींच्या आडनावाप्रकरणी केलेल्या विधानाप्रकरणी सुरत न्यायालयात खोटा खटला दाखल करण्यात आला. त्यानंतर आता राहुल गांधींचे संसद सदस्यत्व रद्द करण्याचे पाप सरकारने केले. सरकारने ही कारवाई ठरवून केली. भाजप देशात लोकशाही विरोधी व्यवस्था तयार करण्याचे काम करत आहे. हे संविधान विरोधी कृत्य असून, काँग्रेस हा लढा रस्त्यावर उतरून लढेल,' असेही पटोले यावेळी म्हणाले. राष्ट्रवादी काँग्रेसचे नेते अजित पवार यांनीही या प्रकरणी मोदी सरकारवर निशाणा साधला. 'लोकसभेत अशा प्रकारची दुसऱ्यांदा कारवाई करण्यात आली आहे. काही महिन्यांपूर्वी राष्ट्रवादीचे मोहम्मद फैजल यांचे सदस्यत्व रद्द करण्यात आले होते. त्यानंतर आज राहुल गांधींवर कारवाई करण्यात आली. राजकारणात वैचारिक मतभेद असतात. पण देशाला स्वातंत्र्य मिळाल्यापासून अशी कारवाई कुणावरही केल्याचे आठवत नाही. ही कारवाई लोकशाहीला धरून नाही,' असे ते म्हणाले...यापूर्वी इंदिरा गांधींच्या बाबतीत असेच घडले होते. तत्कालीन सरकार इंदिरांविरोधात असेच वागले होते. पण त्यानंतर जनतेने निवडणुकीच्या माध्यमातून हे सरकार पाडून इंदिरांकडे देशाची सूत्रे सोपवली. आताही भारतीय जनता हे सहन करणार नाही. सध्या घडणाऱ्या घटना सर्वसामान्य माणसाला न पटणाऱ्या घटना आहेत,' असेही अजित पवार यावेळी म्हणाले.

विधीमंडळाच्या पायऱ्यावर सत्ताधारी नेत्यांच्या फोटोला निरमाने आंघोळ

■ मुंबई

महाविकास आघाडीच्या आमदारांनी विधिमंडळाच्या पायऱ्यावर सत्ताधारी नेत्यांच्या फोटोला निरमाने आंघोळ घातली आहे. यावरच न थांबता गुजरातचा निरमा, क्लीनचिट मिळवाच्या घोषणा ही दिल्या. गुजरातचा निरमा, क्लीनचिट मिळवा. पन्नास खोके, एकदम ओके गुजरात निरमा, ईडी, सीबीआय, आयटी मागे नाही लागणार. वॉशिंग मशीन खोके, आणि गुजरातचा निरमा, महाशक्तीला पाठिंबा द्या आणि क्लीनचिट मिळवा. गुजरात निरमा अभियान, चला पवित्र होऊन येऊ. अशा घोषणा देत महाविकास आघाडीच्या आमदारांनी विधानभवनाच्या पायऱ्यांवर येत निदर्शने केली. गुजरातची निरमा आणि वॉशिंग मशीनचे बॅनर घेऊन महाविकास आघाडीच्या आमदारांनी जोरदार घोषणाबाजी करत विधानभवनाचा परिसर दणाणून सोडला.

राहुल गांधींची खासदारकी रद्द करण्याचा निर्णय लोकशाहीला धक्का देणारा आहे! पवारांची नाराजी

■ मुंबई

राहुल गांधी यांची खासदारकी रद्द करणे ही बाब संविधानात किंवा लोकशाहीत बसत नाही. लोकशाहीत प्रत्येकाला आपले मत मांडण्याचा अधिकार घटनेने दिला आहे. तरीदेखील संसदेत अशी खासदारकी रद्द करण्याचा निर्णय घेतला जो लोकशाहीला धक्का देणारा आहे अशा शब्दात विरोधी पक्षनेते अजित पवार यांनी तीव्र नाराजी व्यक्त करत या घटनेचा माध्यमांशी बोलताना धिक्कार केला. मतमतांतरे असली तरी देशाच्या स्वातंत्र्यानंतर अशाप्रकारे कोणाची खासदारकी रद्द करण्याची घटना घडलेली नाही असे स्पष्ट मतही अजित पवार यांनी व्यक्त केले.

काँग्रेसचे नेते राहूल गांधी यांची खासदारकी रद्द करण्याचा मुद्दा आमदार नाना पटोले यांनी सभागृहात उपस्थित केला त्यानंतर महाविकास आघाडीच्या आमदारांनी मोदी सरकार विरोधात जोरदार घोषणाबाजी करत सभात्याग केला. त्यानंतर अजित पवार यांनी माध्यमांशी संवाद साधला. डॉ. बाबासाहेब आंबेडकरांनी आपल्याला घटना दिली. त्यांनी दिलेल्या शिकवणीत अशी भूमिका बसत नाही असेही अजित पवार यावेळी म्हणाले. अशा घटना व सर्व प्रकार जनता बघत आहे. राज्यकर्त्यांनी सगळ्यांना सोबत घेऊन जायचे असते या देशाच्या परंपरेला तिलांजली देण्याचे काम झाल्याचा आरोपही अजित पवार यांनी यावेळी केला.

फोडा आणि झोडा ही सत्ताधाऱ्यांची निती

राज्यात गुंडगिरी वाढली आहे, धार्मिक तेढ वाढली आहे. फोडा आणि झोडा अशी निती सत्ताधाऱ्यांनी राबवायला सुरुवात केली आहे असा आरोप विरोधी पक्षनेते अजित पवार यांनी विधानसभेत केले. विरोधी पक्षाच्या वतीने उपस्थित करण्यात आलेल्या अंतिम आठवडा प्रस्तावाची सुरुवात करताना ते बोलत होते. राज्यात धमक्यांचे सत्र सुरु आहे त्यातून खुद्द मुख्यमंत्री, केंद्रीय मंत्री नितीन गडकरी, स्वा. शरद पवार यांनाही सुटका मिळालेली नाही, त्यात सर्वसामान्यांचे काय असा सवाल त्यांनी केला. विरोधी पक्षाच्या आजी, माजी आमदारांना ACB च्या नोटीसा बजावण्यात आल्या आहेत, आमदारांवर हल्ले होत आहेत, हसन मुश्रीफ यांच्यावर ई डी च्या धाडी पडताहेत , विरोधकांकडे बोट दाखवून राजकारण करण्याची पद्धत सुरु झाली आहे अशी टीका त्यांनी यावेळी केली.

ईडी-सीबीआयविरोधात १४ विरोधी पक्षांची सुप्रीम कोर्टात धाव

■ नवी दिल्ली

देशातील विरोधी पक्षांच्या नेत्यांवर केंद्रीय तपास संस्थाकडून होत असलेल्या कारवायांविरोधात विरोधी पक्षांनी सामूहिकपणे सर्वोच्च न्यायालयात धाव घेतली आहे. १४ राजकीय पक्षांनी शुक्रवारी सर्वोच्च न्यायालयात तपास संस्थांच्या दुरुपयोगाच्या विरोधात न्यायालयात याचिका दाखल केली आहे. या याचिकेवर ५ एप्रिलला सुनावणी घेतली जाणार असल्याचे न्यायालयाकडून सांगण्यात आले आहे. विशेष म्हणजे तपास संस्थांचा दुरूपयोग होत असल्याचा आरोप करत ८ राजकीय पक्षांच्या ९ नेत्यांनी अलीकडेच पंतप्रधान नरेंद्र मोदी यांना पत्र लिहिले होते. काँग्रेस, तृणमूल काँग्रेस, आम आदमी पार्टी, झारखंड मुक्ती मोर्चा, जनता दल युनायटेड, भारत राष्ट्र समिती, राष्ट्रीय जनता दल, समाजवादी पक्ष, शिवसेना (उद्धव ठाकरे), राष्ट्रवादी काँग्रेस पार्टी, सीपीआय, सीपीएम, डीएमके आणि नॅशनल कॉन्फरन्स या १४ राजकीय पक्षांच्या वतीने याचिका दाखल करण्यात आली आहे. तपास संस्थांच्या दुरुपयोगामुळे लोकशाही धोक्यात आली असल्याचे काँग्रेसचे नेते व ज्येष्ठ वकील अभिषेक मनू सिंघवी यांनी याचिका दाखल झाल्यानंतर पत्रकारांशी बोलताना सांगितले. तपास संस्थानी ज्या कारवाई करत आहेत, त्यात ९५ टक्के नेते विरोधी पक्षांचे आहेत. अशा स्थितीत सर्वोच्च न्यायालयाने अटकपूर्व आणि अटकेनंतर मार्गदर्शक तत्वे आखणे आवश्यक बनले असल्याचे सिंघवी यांनी नमूद केले.

आशा भोसलेंना 'महाराष्ट्र भूषण' प्रदान! फडणवीसांकडून कौतूक

■ मुंबई

ज्येष्ठ गायिका आशा भोसले यांना आज रात्री मुंबईत महाराष्ट्र भूषण पुरस्काराने गौरविण्यात आले. या कार्यक्रमाला मुख्यमंत्री एकनाथ शिंदे, उपमुख्यमंत्री देवेंद्र फडणवीस, भारतरत्न सचिन तेंडूलकर, सुधीर मुनगंटीवार, सुरेश वाडकर, जॅकी श्रॉफ, उदित नारायण यांच्यासह अनेक मान्यवर उपस्थित होते.

या सोहळ्यात फडणवीस म्हणाले की, महाराष्ट्राचा सर्वोच्च पुरस्कार आशाताईंना देताना आम्हाला खूप आनंद होतो आहे. आपण अनेकवेळा व्हर्सेटाईल शब्द वापरतो. त्या शब्दाची व्याख्या म्हणजे आशाताई आहेत. त्यांनी गायलेली गाणी खूप अवीट आहे. त्यांनी भक्तीगीत ते पॉप, रॉकपर्यंत सर्व प्रकारची गाणी गायली आहेत.

२० भाषांमध्ये त्यांनी गाणी म्हटली आहेत. हजारो गाणी त्यांनी गायली आहेत. त्या प्रत्येक गाण्यात त्यांनी वेगळेपण जपले आहे. शतकामध्ये दुसऱ्या आशा भोसले होत नाही. मंगेशकर कुटुंबियांनी जी संगीताची सेवा केली ती अविस्मरणीय आहे.कुठलाही पुरस्कार त्या सेवेपुढे छोटाच आहे. आपलेपण पोहचवण्याचा छोटासा प्रयत्न असल्याचेही फडणवीस म्हणाले.

फॉर्म जी
नवी मुंबई - ४१० ०२९ येथे कार्यरत
वॉर्डन सर्जिकल कंपनी प्रायव्हेट लिमिटेड (सीआयआरपी अंतर्गत)
करिता स्वारस्य अभिव्यक्तीचे आमंत्रण
(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ए (१) अन्वये)

संबंधित तपशील

१.	कॉर्पोरेट ऋणकोचे नाव व सीआयएन	वॉर्डन सर्जिकल कंपनी प्रायव्हेट लिमिटेड सीआयएनः U24239MH1970PTC014516
२.	नोंदणीकृत कार्यालयाचा पत्ता	७/८, परेल हाऊस, डॉ. बोर्जेस रोड, परेल, मुंबई महा. ४०००१२ भारत
३.	वेबसाईटचे यूआरएल	http://wardensurgical.com/
४.	बहुसंख्य अचल संपत्ती असलेल्या जागेचा तपशील	फॅक्टरी कार्यालयः ७५/७६, जवाहर को-ऑप. इंडस्ट्रियल इस्टेट, कामोठे, नवी मुंबई ४१०२०९.
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	कंपनीकडे महसुलाचा फक्त एक विभाग म्हणजेच रुग्णालय उपकरणांचे उत्पादक आहे, मुख्य उत्पादनांची स्थापित क्षमता वर्णन करता येणार नाही.
६.	गत वित्तीय वर्षामध्ये विक्री झालेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मूल्य	महसूलः उत्पादित वस्तुंच्या विक्रीमधूनः रु. १,८६,८१,२०८/- वस्तुंच्या पुनर्विक्रीमधूनः रु. १,७४,६०,९३३/- अधिक माहितीकरिता, कृपया ईमेल करा wardencirp@gmail.com
७.	कर्मचारी/कामगारांची संख्या	२२ कर्मचारी
८.	गत उपलब्ध दोन वर्षांची वित्तीय विवरणपत्रे (वेळापत्रकासह), धनकोंची यादी, त्यानंतरच्या प्रक्रियेच्या घटनांच्या संबंधित तारखा समाविष्ट असलेले पुढील तपशील उपलब्ध असण्याचे ठिकाणः	सदनिका क्र. ७, इंद्रायणी, गणेश नगर, लेखा नगरसमोर, आग्रा रोड, नाशिक, महाराष्ट्र-४२२००९.
९.	संकेताच्या कलम २५(२)(एच) अन्वये ठराव अर्जदाराची पात्रता उपलब्ध असण्याचे ठिकाणः	पात्रता निकष उल्लेखिलेले स्वारस्य अभिव्यक्तीकरिता (ईओआय) तपशीलवार आमंत्रण wardencirp@gmail.com येथे ईमेल पाठवून प्राप्त करता येईल.
१०.	स्वारस्य अभिव्यक्ती स्वीकारण्याकरिता अंतिम दिनांकः	९ एप्रिल, २०२३
११.	संभाव्य ठराव अर्जदारांची तात्पुरती यादी पारित करण्याचा दिनांक	१९ एप्रिल, २०२३
१२.	तात्पुरत्या यादीवर आक्षेप सादर करण्याचा अंतिम दिनांक	२४ एप्रिल, २०२३
१३.	ईओआयकडे सादर करण्यासाठी प्रक्रिया ईमेल आयडी	wardencirp@gmail.com

सही/-
शशांत सुधाकर येवला
ठराव व्यावसायिक
आयबीबीआय नोंदणीकरण क्रमांकः IBBI/IPA-001/IPP00310/2017-18/10574
सदनिका क्र. ७, इंद्रायणी, गणेश नगर, लेखा नगर समोर,
आग्रा रोड, नाशिक, महाराष्ट्र ४२२००९.
दिनांकः २५.०३.२०२३
ठिकाणः नाशिक
वॉर्डन सर्जिकल कंपनी प्रायव्हेट लिमिटेड (सीआयआरपीअंतर्गत) करिता

ॲक्सेंचरकडून मोठी नोकर कपात १९ हजार कर्मचाऱ्यांना नारळ

■ डबलिन

भारतात मोठ्या प्रमाणावर सेवा देणाऱ्या जागतिक आयटी सेवा कंपनी ॲक्सेंचरने गुरूवारी (२३ मार्च) आर्थिकस्थिती आणि मंदावलेल्या महसूल यांच्या पार्श्वभूमीवर सुमारे १९ हजार नोकरकपातीची घोषणा केली. आर्थिक वर्ष २०२३च्या दुसऱ्या तिमाहीसाठी कंपनीचे तिमाही निकाल घोषित करताना कंपनीने तिची वार्षिक महसूल वाढ आणि नफ्याचा अंदाज देखील कमी केला.

ॲक्सेंचर ही जागतिक पातळीवर सर्वात मोठ्या टेक कंपन्यांपैकी एक आहे. क्सेंचरच्या अलीकडील वार्षिक अहवालात २०२२ मध्ये ७ लाख २१ हजार कर्मचारी असल्याचे म्हटले होते. कंपनीने गेल्या वर्षी ऑगस्टमध्ये संपलेल्या२०२२ आर्थिक

वर्षात सुमारे एक लाख लोकांना कामावर घेतले होते. कंपनीच्या मुख्य कार्यकारी ज्युली स्वीट यांनी गुरुवारी सांगितले की, 'आम्ही चक्रवाढ वेतन महागाईच्या कठीण आव्हानांना सामोरे जात आहोत आणि आम्ही ते किंमतीसह करत आहोत परंतु आम्ही ते खर्च कार्यक्षमता आणि डिजिटायझिंगसह देखील करत आहोत.'

यावेळी कंपनीने म्हटले की, 'जगभरातील अनेक बाजारपेठांमध्ये लक्षणीय आर्थिक अनिश्चितता आहे. ज्याचा आमच्या व्यवसायावर परिणाम झाला आहे आणि त्याचा परिणाम होत राहील, विशेषतः विदेशी चलन विनिमय दरांमधील अस्थिरतेच्या संदर्भात परिणाम जाणवत आहे.'

इनडीडकडून २,२०० कर्मचारी कपात

जॉब पोर्टल इनडीडने २२०० कर्मचारी काढून टाकले आहेत. ज्या कंपनीचे ध्येय लोकांना नोकऱ्या मिळवून देणे हे आहे त्यांच कंपनीने हा निर्णय घेतला. सीईओच्या म्हणण्यानुसार, 'ते मूळ वेतनात २५ टक्के कपात करणार आहेत. त्यापैकी निम्म्या नोक-या प्रशासकीय किंवा सपोर्ट फंक्शन्स विभागातील आहेत. ग्राहकांचे बिलिंग होते त्या विभागातील नोक-या जाणार नाही.'

विदेश वृत्त

केंद्रीय कर्मचाऱ्यांच्या महागाई भत्त्यात वाढ

नवी दिल्ली- पंतप्रधान नरेंद्र मोदी यांच्या अध्यक्षतेखाली आज झालेल्या मंत्रिमंडळ बैठकीत केंद्रीय कर्मचाऱ्यांच्या महागाई भत्त्यामध्ये ४ टक्क्यांनी वाढवण्याचा निर्णय घेतला. केंद्र सरकारने महागाई भत्ता ३८ टक्क्यांवरून ४२ टक्के केला आहे.

केंद्रीय कर्मचाऱ्यांचा महागाई भत्ता आणि पेन्शनधारकांच्या महागाई सवलतीत वाढ करण्याचा निर्णय १ जानेवारी २०२३ पासून लागू केला जाणार आहे. या निर्णयामुळे केंद्र सरकारच्या तिजोरीवर वार्षिक १२,८१५ कोटींचा भार पडणार आहे. या निर्णयाचा फायदा ४७.५८ लाख कर्मचारी आणि ६९.७६ लाख पेन्शनधारकांना होणार आहे. ही वाढ सातव्या वेतन आयोगाच्या शिफारशींच्या आधारे केलेल्या सूत्रानुसार निश्चित करण्यात आली आहे.

सर्वोच्च न्यायालय पंतप्रधानांना पदावरून हटवू शकणार नाही

■ तेल अवीव

इस्रायल संसदेत नवे विधेयक मंजूर

इस्रायलमध्ये गुरुवारी सरकारकडून नवीन विधेयक मंजूर करण्यात आले. सर्वोच्च न्यायालय पंतप्रधानांना पदावरून हटवू शकणार नाही, असा कायदा संसदेत मंजूर करण्यात आला. पंतप्रधान शारीरिक किंवा मानसिकदृष्ट्या अक्षम असल्यास केवळ सरकार त्यांना अपात्र ठरवून तात्पुरते पदावरून काढू शकते. त्यासाठी तीन चतुर्थांश खासदारांचा पाठिंबा आवश्यक असणार आहे.

हिंडेनबर्गच्या निशाण्यावर अमेरिकन कंपनी

■ वॉशिंग्टन

अदानी समूहानंतर हिंडेनबर्ग रिसर्चने अमेरिकेतील कंपनी ब्लॉक इंक (ब्लॉक आयएनसी) च्या विरोधात एक अहवाल सादर केला. गुरुवारी २३ मार्चला हा अहवाल प्रसिद्ध करण्यात आला. ट्विटरचे माजी सीईओ जॅक डॉर्सी यांची मोबाईल पेमेंट कंपनी ब्लॉक इंकने ग्राहक व सरकारची फसवणूक केल्याचा आरोप हिंडेनबर्गने आपल्या अहवालात केला आहे. आम्ही दोन वर्षे याबाबत संशोधन करत आहोत. ब्लॉक इंक कंपनीने नागरिकांना मदत करण्याचा दावा केला. परंतू कंपनीने नागरिकांचा गैरफायदा घेतला. आपल्या यूजर्सची संख्या वाढवून सांगितली, असे हिंडेनबर्गच्या अहवालात म्हटले आहे.

TENDER NOTICE

Tenders are invited from reputed contractors having minimum 10 years experience of carrying outstructural repairs, plastering, waterproofing, painting & plumbing; for Repairs & Painting of **ST. PAUL CHURCH** building at 205, Dr. Ambedkar Road, Dadar East, Mumbai 400 014.

Tenders can be collected from M/s Rehab Consultants Pvt. Ltd., 27, Neelam Gulzar, Highway Service Road, Off Andheri Sahar Road, Near Jaisingh Business Centre, Andheri East, Mumbai 400099, on or before 31.03.2023 between 11 A.M. to 5P.M. on weekdays. Tender prices will be Rs.1,500/- in cash non refundable.

डहाणू नगरपरिषद
ता. डहाणू, जि. पालघर
निविदा सूचना

जा.क्र. डनप/ ४६३०/२०२२-२३ दिनांकः २४/०३/२०२३

मुख्याधिकारी डहाणू नगरपरिषद हे खालील कामाकरिता निविदा मागवीत आहे.

अ. क्र.	विभाग	कामाचे नांव	निविदा फॉर्म किंमत	निविदेसोबत भरावयाची सुरक्षा अनामत
१	पाणी पुरवठा विभाग	डहाणू नगर परिषद हद्दीत मसोली प्रभू पाडा येथे श्री. हरी माळी यांच्या घरापासून ते सेंट मेरीज हायस्कूल मेनरोडपर्यंत जलवाहिनी टाकणेसाठी ९१४ मीटर 4" HDPE पाईप पुरवठा करणे.	रू.५००	रू.१५०००
२		डहाणू नगर परिषद हद्दीत पारनाका येथे सार्वजनिक शौचालय, भाजी मार्केट मागील सार्वजनिक शौचालय समोर जि. प. शाळा मल्याण येथे बोरींग मारुन कार्यान्वीत करणे.	रू.५००	रू.५०००

अटी व शर्तीः-

१. निविदा फॉर्म हे संबंधित विभागात दि २५/३/२०२३ ते ३१/०३/२०२३ रोजी संध्याकाळी ५.०० पर्यंत कार्यालयीन वेळेत उपलब्ध होतील. व निविदा फॉर्म आवक-जावक विभाग २५/०३/२०२३ दि. ३१/३/२०२३ रोजी संध्याकाळी ४.३० वाजेपर्यंत जमा करावेत. आलेल्या निविदा या मुख्याधिकारी निविदाधारकांच्या समक्ष ३/४/२०२३ रोजी संध्याकाळी ०५.०० वाजता किंवा प्रशासकीय सोयीनुसार उघडण्यात येतील.

२. निविदा पोटी इसारा रक्कम लेखा विभागात रोखीने / धनादेशाद्वारे भरुन पावतीची मुळ प्रत लिफाफा क्र. ०१ च्या आत व लिफाफ्यावर अनामत पावतीचा तपशील लिहून लिफाफा क्र. १ व लिफाफा क्र. २ सीलबंद करून निविदा आवक विभागाकडे प्रत्यक्ष दि. ३१/३/२०२३ रोजी संध्याकाळी ४.३० पर्यंत जमा करायची आहे.

३. प्राप्त निविदापैकी कोणतीही निविदा स्विकारणे अथवा नाकारण्याचे अधिकार नगर परिषदेने राखून ठेवला आहे.

सही/-
मुख्याधिकारी
डहाणू नगरपरिषद